



Government of Jammu and Kashmir
Home Department

Notification

Srinagar, the 06th Sept, 2018

SRO 375 – Whereas, on 17-09-2016, Police Station, Kulgam through reliable sources learnt that at Chawalgam a large number of miscreants led by a person namely Adil Ahmad Chopan @ Allie S/o Mohammad Yousuf Allie adopted son of Fayaz Ahmad Chopan R/o Dhamhal A/P Panawah, Kulgam and others are raising anti Indian slogans and pelting stones and patrol bombs upon patrolling party of Police and CRPF, besides the miscreants have set ablaze the Rest House at Chawalgam etc; and

2. Whereas, in this connection, a case FIR No. 208/2016, U/S 147, 148, 149, 336, 436, 307 RPC, 3 (2) PPD Act, 3 PSS Act, 13 ULA (P) Act, 1967 came to be registered in Police Station, Kulgam; and

3. Whereas, during the course of investigation, a site plan was prepared and statements of witnesses were recorded under the relevant sections of law and placed on record. Further, samples of gutted charcoal were seized as pieces of evidence and sent to FSL for chemical examination and report thereof was obtained and placed on record. The evaluation certificate of the damage caused due to fire to the building (Rest House) was obtained from the concerned authority and made part of the file; and

4. Whereas, investigation conducted and statements of witnesses recorded u/s 161, 164-A has, prima facie, established the involvement of six accused persons namely (1) Adil Ahmad Chopan @ Allie S/o Mohamad Yousuf Allie adopted Son of Fayaz Ahmad Chopan R/o Dhamhal A/P Chawalgam, (2) Arshid Ashraf Bhat S/O Mohamad Ashraf Bhat R/O Panawah Kulgam, (3) Aijaz Ahmad Bhat S/o Ghulam Mohammad Bhat R/o Panawah Kulgam, (4) Suhail Ahmad Naiku S/o Mohammad Yousuf Naiku R/o Check Matribugh, (5) Suhaib Ahmad Mir @ Sartaj Ahmad Mir S/o Sabzar Ahmad Mir R/o Hariwath and (6) Asim Ahmad Sheikh S/o Bashir Ahmad Sheikh R/o Chawalgam for the

commission of crime and accordingly the case was closed as challan u/s 147, 148, 149, 336, 436, 307 RPC, 3(2) PPD Act, 3 PSS Act, 13 ULA(P) against the accused persons involved in the case, and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for the commission of offences punishable under sections 13 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused mentioned below for the commission of offences punishable under section 13 of the Unlawful Activities (Prevention) Act, arising out of FIR No. 208/2016 in Police Station, Kulgam

- (1) Adil Ahmad Chopan @ Allie S/o Mohamad Yousuf Allie adopted Son of Fayaz Ahmad Chopan R/o Dhamhal A/P Chawalgam,
- (2) Arshid Ashraf Bhat S/O Mohamad Ashraf Bhat R/O Panawah Kulgam,
- (3) Aijaz Ahmad Bhat S/o Ghulam Mohammad Bhat R/o Panawah Kulgam,
- (4) Suhail Ahmad Naiku S/o Mohammad Yousuf Naiku R/o Check Matribugh,
- (5) Suhaib Ahmad Mir @ Sartaj Ahmad Mir S/o Sabzar Ahmad Mir R/o Hariwath and

(6) Asim Ahmad Sheikh S/o Bashir Ahmad Sheikh R/o Chawalgam.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 06.09.2018

No Home/Pros/36/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-18/S/2018-37708-09 dated 29/05/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

Nishant
6/9/18

Under Secretary to the Government
Home Department